

**BEFORE NATIONAL GREEN TRIBUNAL**  
**SOUTHERN ZONE, CHENNAI**  
**ORIGINAL APPLICATION NO 138 of 2020 (SZ)**

**IN THE MATTER OF: -**

V.B.R. MENON

Petitioner

VERSUS

GOVT. OF TAMIL NADU & ORS.

Respondents

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Place: Chennai  
Date : 13.08.2021



H.D. Varalaxmi

DEPONENT

H.D. VARALAXMI, M.Tech  
Regional Director  
CENTRAL POLLUTION CONTROL BOARD  
(MoEF & CC, Govt. of India)  
Regional Directorate (Chennai)  
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**Action taken report in compliance to Hon'ble NGT (SZ) order dated 14.06.2021 and 03.08.2021 in O.A. No. 138 of 2020 (SZ): V.B.R. Menon vs Govt. of Tamil Nadu &Ors.**

Hon'ble National Green Tribunal vide order dated 14.06.2021 in O.A. No. 138 of 2020 (SZ): V.B.R. Menon vs Govt. of Tamil Nadu &Ors. directed CPCB to submit a detailed action taken report for non-compliance of CPCB directions issued in 2016, by the oil marketing companies, for implementation of Vapour Recovery System (VRS), considering the objections filed by the applicant, on or before 30.07.2021.

Relevant extract of the order is reproduced below:

*“...the Central Pollution Control Board is directed to consider the objections filed by the applicant and then submit a detailed action taken report for non-compliance of the directions issued by them for implementation of the VRS components as per the notification issued by them in 2016 for implementation of Stage-I in Chennai, Madurai, Coimbatore and Trichy where the population exceeds one million. They are directed to submit further detailed action taken report for noncompliance of the directions by the oil manufacturing companies on or before 30.07.2021...”*

Copy of the Hon'ble NGT order dated 14.06.2021 is enclosed as Annexure-I. The matter was further adjourned to 03.08.2021. The Hon'ble NGT vide order dated 03.08.2021 directed the respondents who have not filed their response to file the same before the next hearing date, i.e. 13.08.2021. Copy of the Hon'ble NGT order dated 03.08.2021 is enclosed as Annexure-II.

In compliance of the orders, the objections filed by the applicant have been examined and the response against the following two major objections is given as under:

- 1. CPCB directions issued in September 2020 are separate and distinct from the directions issued in 2016 and thus action should be taken on non-compliant OMCs for delay in VRS installation.**

CPCB on 12.02.2016 and 22.02.2016 issued directions to oil marketing companies to install Stage I & II vapour recovery systems in all the retail outlets with capacity 300 KLD and more, in 46 cities with million plus population by December 2017. Out of the 05 companies made respondent in this case i.e. M/s Bharat Petroleum Corporation Ltd. (BPCL), M/s

Hindustan Petroleum Corporation Ltd. (HPCL), M/s Indian Oil Corporation Ltd. (IOCL), M/s Nayara Energy Ltd. (erstwhile known as M/s Essar Oil Ltd.) and M/s Shell India Markets Pvt.Ltd., the aforementioned directions were not issued to M/s Shell India Pvt. Ltd since no information was available on operation of petrol pumps by the said company in the country. Further, in case of M/s Nayara Energy Ltd. it was reported that there was no petrol pump being operated which falls under the CPCB criteria (sale more than 300 KLPM and located in 46 million plus cities. M/s Nayarain 2019 reported 09 petrol pumps where sales crossed more than 300 KLPM over the period of time and subsequently VRS has been installed. Copy of CPCB directions are enclosed at Annexure III.

PSU OMCs i.e. M/s BPCL, M/s HPCL and M/s IOCL in response to CPCB directions raised the issue of delay in VRS installation due to delay in permission for installation of VRS Stage II from Dept. of Legal Metrology, delay in type approval for installation of VRS Stage 1B from Petroleum Explosives and Safety Organization (PESO) and the issue of availability of limited number of VRS supply vendors. Permission from Legal Metrology and PESO were received by these OMCs in February 2018 and December 2018 respectively i.e. post expiry of the timelines of December 2017 prescribed in CPCB directions and subsequently OMCs floated tenders for installation of VRS in 46 cities.

In the meantime, the issue of VRS installation was taken up by Hon'ble NGT and Hon'ble Supreme Court and directions were issued to OMCs for VRS installation in all petrol pumps irrespective of sale volume in Delhi-NCR. OMCs have reported completion of VRS installations in Delhi-NCR outlets and the compliance status is enclosed as Annexure IV.

Subsequently, Hon'ble NGT in OA No. 31/2019: K. Sathyadevan Vs Union of India & Ors. directed CPCB to look into the issue of extension of requirement of Vapour Recovery System (VRS) in petrol pumps other than those selling petrol more than 300 KLPM and located in cities with more than one million populations. In response to the said order, CPCB submitted report to Hon'ble NGT and recommended for installation of VRS at (i) retail outlets selling more than 100 KLPM and located in million plus cities, and (ii) retail outlets selling more than 300 KLPM and located in cities with population between 01 Lakh to 10 Lakh. The Hon'ble NGT vide order dated 22.07.2019 directed CPCB to finalize timelines for VRS installation.

In this background, revised directions were issued on September 18, 2020 with modified timelines for installation of VRS. Majority of the petrol pumps are owned by PSU OMCs for which following timelines have been given:

- VRS stage II: 100 % retail outlets by August 2022 out of which 50% of retail outlets shall have VRS by September 2021.
- VRS stage IB: 100% retail outlets by February 2022 out of which 50% of retail outlets shall have VRS by July 2021.
- VRS stage IA (storage terminals): March 2024.

Since private OMCs have less number of petrol pumps, they were directed to complete VRS installation by July 2021.

Further, OMCs submitted representations to CPCB requesting for extension of above timelines for VRS installation due to the delay in approvals/ orders/ supply caused by the COVID-19 pandemic, and, the following revised timelines have been given:

Name of Oil Marketing Company	Date of issue of Modified directions	Timelines for VRS Stage II installation		Timelines for VRS Stage IB installation	
		50%	100%	50%	100%
<b>Bharat Petroleum Corporation Limited</b>	29.07.2021	June 2022	October 2022	December 2021	June 2022
<b>Hindustan Petroleum Corporation Limited</b>	29.07.2021				
<b>Indian Oil Corporation Limited</b>	29.07.2021				
<b>Nayara Energy Limited</b>	12.07.2021	January 2022			
<b>Shell India Markets Private Limited</b>	12.07.2021	January 2022			

VRS Stage IA to be installed at storage terminals by March 2024

Progress reported by OMCs with respect to VRS orders/ installations for petrol pumps covered in latest CPCB directions is as under:

<b>Table 2- Progress regarding compliance of latest CPCB directions</b>		
<b>Name of Oil Marketing Company</b>	<b>Stage IB</b>	<b>Stage II</b>
<b>Bharat Petroleum Corporation Limited</b>	<p>Tender has been floated for 1250 nos. of VRS to cover all existing ROs, and new ROs/potential to cross threshold volume. Tendering is in progress/ at final stage.</p> <p>North issued LOA on 5.5.2021 for 200 nos. (M/s IRA is L1)</p> <p>East issued LOA on 21.07.2021 for 200 nos. (M/s Neel Enterprises is L1)</p> <p>West tender is in final stage of approval. South tender is in progress for 400 nos.</p> <p>Pending LOAs are expected by August.</p>	<p>Tender is in finalization stage for 2700 in -built DUs covering 500 existing retail outlets and future NROs. (Tokheim India Limited is L1)</p> <p>BPCL is also in discussions with CDAC for testing for electronic integrity of VRS MPD.</p> <p>Further, tendering is in process for 750 Centralized VRS covering 400 existing ROs and Future NROs, with LOA expected by Sept 21.</p>
<b>Hindustan Petroleum Corporation Limited</b>	<p>Purchase order placed on M/s IRA for 600 VRS units and M/s Neels Enterprises for 400 VRS units.</p> <p>Materials for 600 sites dispatched to HPCL regions.</p> <p>Pipe line works are under progress at retail outlets.</p>	<p>Purchase order placed for 500 in-built VRS DUs on Gilbarco Veedor Root and 100 in-built VRS DUs on Tokheim India Limited.</p> <p>Work order placed on Gilbarco VeedorRoot for Central vacuum Vapor</p>

		<p>Recovery Systems for select sites. Another tender is expected to be floated before 1<sup>st</sup> of week of August'21 for 1200 in-built DUs to meet additional requirements prospectively and also acts as buffer while shifting from CVRS to inbuilt DUs.</p> <p>HPCL is also in discussions with CDAC for testing new unit for electronic integrity</p>
<b>Indian Oil Corporation Limited</b>	<p>Tendering activities are in progress and pipeline works required to be done at Retail Outlets are also in progress.</p>	<p>LOA has already been placed for 635 nos. MPDs on M/s. Tokheim India Private Limited. CDAC has been approached for testing and the DU vendor has moved the requisite parts to CDAC, Trivandrum for testing of DU.</p> <p>Tender under finalization for 2710 nos. Inbuilt VRS MPDs (Tokheim India Private Limited is L1)</p>
<b>Nayara Energy Limited</b>	<p>VRS will be installed at 49 out of 96 ROs by September 2021.</p>	
<b>Shell India Markets Private Limited</b>	<p>VRS installation completed at 93 out of 164 ROs.</p>	
<b>Reliance BP Mobility Limited</b>	<p>VRS installation completed at all 56 ROs.</p>	

### **Updated status of VRS installation**

A. CPCB has recently sought updated status on VRS installation in petrol pumps selling more than 300 KLPM and located in 46 million plus cities from all OMCs. A comparative table for status of VRS installation reported by all OMCs in 2020 and in the latest report is enclosed at Annexure- V. VRS has been reported to be installed at 219 out of 226 petrol pumps in case of IOCL, 164 out of 182 petrol pumps in case of BPCL, 142 out of 145 petrol pumps in case of HPCL, 16 out of 17 in case of Nayara, and 18 out of 18 in case of RIL. From the aforesaid status, it is evident that VRS installations have been completed at almost of the petrol pumps selling more than 300 KLPM.

2. Orders are being placed and tendering activities are in progress for VRS installation in petrol pumps selling more than 100 KLPM and located in million plus cities, and, those selling more than 300 KLPM and located in cities with population between 01 Lakh to 10 Lakh, in addition to the few balance outlets selling more than 300 KLPM and located in million plus cities, as per the progress reported by OMCs indicated in Table 02 above.

### **2. Status of VRS installation submitted by OMCs needs to be verified at least in million plus cities in Tamil Nadu.**

As per census 2011 report, Chennai, Madurai and Coimbatore were in the list of million plus cities while Trichy city was not, and therefore, directions issued in 2016 for VRS installation in petrol pumps selling more than 300 KLPM did not apply to petrol pumps located in Trichy city. Accordingly, Retail outlets selling more than 300 KL per month and located in million plus cities of Tamil Nadu, i.e. Chennai, Madurai and Coimbatore were inspected by officials of CPCB and TNPCB during July 21-23, 2021.

Since directions were not issued to M/s Shell India Pvt. Ltd. in year 2016 and that M/s Nayara has reported that it does not have petrol pumps with sale more than 300 KLPM in million plus cities of Tamil Nadu, the inspection of petrol pumps of M/s IOCL, M/s BPCL and M/s HPCL were conducted.

There were thirty two (32) such Petrol Pumps reported by PSU OMCs in Chennai and Coimbatore, out of which thirty (30) ROs were in Chennai and two (02) were in Coimbatore.

Out of thirty Petrol Pumps in Chennai, Six (6) belong to HPCL, Eighteen (18) belong to BPCL and Six (6) belong to IOCL. Two (02) Petrol Pumps in Coimbatore belonged to IOCL. (List and name of these ROs are enclosed as Annexure VI).

### **Summary report for inspections**

#### **M/s IOCL**

Out of 08 retail outlets, VRS was reported to be installed in 07 retail outlets (06 in Chennai and 01 in Coimbatore), and, work under progress was reported for remaining 01 retail outlet in Coimbatore. During inspection, it was found that out of 7 Retail Outlets, VRS has not been installed at 01 outlet i.e. M/s. Lakshmi Kantham Service Station Velacherry, Chennai. Accordingly, CPCB on 4.8.2021 issued show-cause notice under section 5 of the E(P) Act, 1986 to M/s IOCL (copy enclosed as Annexure VII). Response to the said notice has been received from M/s IOCL and that the same is being examined for further action.

#### **M/s BPCL**

Out of 18 retail outlets, VRS was reported to be installed in 13 retail outlets and work under progress was reported for remaining 05 retail outlets. During inspection, it was found that out of 13 outlets, VRS stage IB was yet to be installed at following 02 retail outlets:

- 1) M/s. Balasubramanian Auto Diesel Centre, 109 GST Road, Vandallur, Chengalpattu, District-600 048
- 2) M/s Sarath fuels, Bharat Petroleum Dealers, 100 ft. road, Velachery, Chennai, 600042

Further, Vapour guard for nozzle were found damaged at following 3 ROs:

- 1) M/s. Bala Sai Narayana, Bharat Petroleum Dealers, No.3, Indira Nagar, Agaram Main Road, #Indiranagar, Selayur, Distt. Chengalpattu Pincode– 600073, Tamil Nadu Agencies,
- 2) M/s. Om Sakthi Service Station, Bharat Petroleum Dealers, No.15, Medavakkam Main Road, Ullagaram, #, Chennai, Distt. Chennai, Pincode - 600091, Tamil Nadu, and,
- 3) M/s. Radha Agencies, Bharat Petroleum Dealers, 75 GST Road, Tambaram, no 62, Tambaram, Chennai, 600045 (Also 01 VRS pump was found non-functional)

Accordingly, CPCB on 4.8.2021 issued show-cause notice under section 5 of the E(P) Act, 1986 to M/s BPCL (copy enclosed as Annexure VIII). Response to the said notice has been received from M/s BPCL and the same is being examined for further action.

#### M/s HPCL

Inspections of 06 outlets were conducted and VRS was found installed at all these outlets.

#### Letter to SPCBs/PCC

CPCB on 12.08.2021 has issued letters to SPCBs/PCCs in the country to verify installation and functioning of Vapour Recovery System at petrol fuels selling more than 300KLPM and located in 46 million plus cities and submit status report by 30 September 2021(copy enclosed as Annexure IX).

#### Conclusion

1. VRS installation has been completed at most petrol pumps selling more than 300 KLPM and located in 46 million plus cities.
2. Orders are being placed and tendering activities are in progress for VRS installation in petrol pumps selling more than 100 KLPM and located in million plus cities, and, those selling more than 300 KLPM and located in cities with population between 01 Lakh to 10 Lakh.
3. CPCB conducted inspection of petrol pumps in million plus cities of Tamil Nadu to verify the status of VRS installation and VRS found installed as reported in majority of pumps except 03 cases and accordingly show cause notice have been issued to OMCs.
4. Letter issued to SPCBs to verify installation and functioning of VRS in petrol pumps selling more than 300 KLPM and located in million plus cities, and, report sought by September 30, 2021.



*H.D. Varalaxmi*  
**H.D. VARALAXMI, M.Tech**  
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Chennai Industrial Estate, Chennai - 600 054

**Item No.14:**

BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI

**Original Application No. 138 of 2020 (SZ)**

(Through Video Conference)

IN THE MATTER OF

V. B. R. Menon

...Applicant(s)

**Versus**

The Chief Secretary to  
Government of Tamil Nadu,  
Chennai and others .....

Respondent(s)

**Date of hearing: 14.06.2021.**

**CORAM:**

**HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER**

**HON'BLE DR. K. SATYAGOPAL, EXPERT MEMBER**

For Applicant(s):

Mr. V.B. R. Menon

For Respondent(s):

Dr. V.R. Thirunarayanan for R1 and R2  
Mr. T.N.C. Kaushik for R3  
Mr. Abdul Saleem for R4 to R6 and R8  
Mr. Jose John for R7.

**ORDER**

1. The above case has been posted today for objections, if any, to the status

report submitted and also further status report filed by the petroleum companies as well as the Central Pollution Control Board. As per order dated 02.11.2020, it was posted to 11.01.2021 for that purpose. Thereafter the matter has been adjourned from time to time by notification and lastly it was adjourned to today as per notification dated 03.05.2021.

2. When the matter came up for hearing today the applicant appeared in person. Dr. V.R. Thirunarayanan represented 1 and 2 respondent, Mr. T.N.C. Kaushik represented 3<sup>rd</sup> respondent Mr. Abdul Saleem represented respondents 4 to 6 and 8 and Mr. Jose John represented M/s King & Patridge for 7<sup>th</sup> respondent.
3. We have received the status report submitted by the Central Pollution Control Board dated 10.01.2021, e-filed on 10.01.2021 and received on 11.01.2021 which reads as follows:

**Status Report in compliance to Hon'ble NGT order dated 02.11.2020 in O.A. No. 138 of 2020 (SZ): V.B.R. Menon vs Govt. of Tamil Nadu & Ors. before the Hon'ble NGT, SZ**

Hon'ble NGT vide order dated 02.11.2020 in O.A. No. 138 of 2020 (SZ): V.B.R. Menon vs Govt. of Tamil Nadu & Ors. before the Hon'ble NGT, South Zone, directed CPCB to file a status report regarding the status of implementation of installation of Vapour Recovery System (VRS) in the Petroleum outlets of 100 KL and 300 KL on the basis of the directions given by the Principal Bench and confirmed by the Hon'ble Apex Court and the guidelines issued by CPCB.

Relevant extract of NGT order is reproduced as under:

*"9. The learned counsel appearing for the Central Pollution Control Board submitted that they will come up with a further status report if some time is granted regarding the status of implementation of installation of Vapour Recovery System (VRS) in the Petroleum outlets of 100 KL and 300 KL on the basis of the directions given by the Principal Bench and confirmed by the Hon'ble Apex Court and the guidelines issued by them.*

...

*11. The Central Pollution Control Board is also directed to submit their report as directed on or before 11.01.2021 by e-filing by serving copies to be produced as per rules."*

In compliance of the order, a detailed status report is as below:

**1. VRS installation in Delhi - NCR**

The Hon'ble NGT and the Hon'ble Supreme Court directed for installation of VRS at all petrol pumps in Delhi-NCR. In compliance to these directions, both VRS stage 1B and stage II have been installed at all petrol pumps in Delhi and NCR. Detailed status on installation of VRS at retail outlets in Delhi-NCR is placed at **Annexure-I**.

**2. VRS installation in other areas (except Delhi-NCR)**

CPCB had issued directions to M/s Indian Oil Corporation Ltd., M/s Bharat Petroleum Corporation Ltd., M/s Hindustan Petroleum Corporation Ltd., M/s Mangalore Refinery and Petrochemicals. Ltd., M/s Essar, M/s Oil and Natural Gas Corporation Ltd. and M/s Reliance Industries Ltd. in February 2016 to install VRS at existing petrol pumps selling more than 300 KLPM and located in 46 million plus cities and new petrol pumps coming up with sale potential of 300 KLPM. Status of VRS installation by Oil Marketing Companies in 46 million plus cities as per CPCB directions is enclosed as **Annexure-II**. Further, status for VRS installation at retail outlets selling more than 300 KLPM in million plus cities of Tamil Nadu as per CPCB directions is enclosed as **Annexure-III**. As per the status reported by Oil Marketing Companies (OMCs), VRS stage-II has been installed in over 90% of petrol pumps selling more than 300 KLPM and located in 46 million cities.

Further, the Hon'ble NGT vide order dated 29.01.2019 had directed CPCB to look into issue of extension of requirement of VRS in petrol pumps other than those selling 300 KL per month and located in cities with more than one million population. Subsequently, CPCB had submitted a report to the Hon'ble NGT with recommendation of expert members for installation of VRS at retail outlets selling more than 100 KL per month and located in million plus cities and retail outlets selling more than 300 KL per month and located in cities with population between 01 to 10 lakh.

The Hon'ble NGT had directed vide order dated 22.07.2019 that finalisation of timelines for VRS installation as contemplated in the report, if not yet done, may be done within one month. Following timelines were agreed with the concurrence of MoPNG:

- VRS stage II: 100 % retail outlets by August 2022 out of which 50% of retail outlets shall have VRS by September 2021.
- VRS stage IB: 100% retail outlets by February 2022 out of which 50% of retail outlets shall have VRS by July 2021.
- VRS stage IA (storage terminals): March 2024.

MoPNG vide letter dated 22.08.2019 informed CPCB that public sector OMCs namely IOCL, BPCL and HPCL have been advised to comply with the timelines for VRS installation.

CPCB on January 07, 2020 have issued guidelines for setting up of new petrol pumps recommending installation of VRS in all such new petrol pumps having sale potential more than 100 KLPM and located in million plus cities and petrol pumps with sale potential of more than 300 KLPM and located in cities with population between 01 lakh to 10 lakh.

Further, CPCB on 18.09.2020 issued directions to M/s Indian Oil Corporation Ltd., M/s Bharat Petroleum Corporation Ltd. and M/s Hindustan Petroleum Corporation Ltd., to meet the timelines and submit progress report.

The status of installation of VRS for retail outlets of public sector OMCs i.e., M/s Indian Oil Corporation Ltd., M/s Bharat Petroleum Corporation Ltd. and M/s Hindustan Petroleum Corporation Ltd., in compliance to CPCB directions dated 18.09.2020 was also sought vide reminder letter dated 20.10.2020. However, OMCs failed to provide any progress in the matter. Instead, the OMCs referred to studies conducted by CSIR-IIP and suggested that there is no need to install VRS Stage - II as the VOCs/ TAC/ Benzene emissions is much below the allowable limits at the forecourt of the Retail Outlets and hence, the installation of VRS Stage - II at such Retail Outlets will be redundant. In response, CPCB vide letter dated 01.01.2021 informed OMCs that the study conducted by CSIR-IIP in Dehradun was only for 3 retail outlets and that the results of earlier study conducted at 43 pumps in NCR indicates not much significant difference in average levels of VOC, TAC and Benzene levels monitored between the two categories of petrol pumps i.e. those having sales more than 300 KLPM and those having sales between 150 to 300 KLPM. It was further informed that release of VOC emissions from retail outlets is not only a cause of concern for surrounding environment rather there are implications associated with release of VOCs in terms of contribution to ground level ozone and secondary organic aerosols formations and the latter contributing to rise in particulate matter levels in ambient environment. Accordingly, the OMCs were informed that directions for VRS installation are to be complied. CPCB letter dated 01.01.2021 to OMCs is enclosed as **Annexure-IV**. However, OMCs again referred to the study conducted by CSIR-IIP. Letter from BPCL dated 06.01.2021 is enclosed as **Annexure- V**.

CPCB vide letters dated 05.01.2021 and 07.01.2021 further requested these OMCs to submit progress report in the matter. Copy of CPCB letters dated 05.01.2021 and 07.01.2021 are enclosed as **Annexure-VI** and **Annexure-VII** respectively.

It is submitted that OMCs have not intimated any progress in the matter to CPCB, despite concurrence of MoPNG regarding timelines for VRS installation conveyed to CPCB in 2019.

In case of private sector OMCs, it was decided that VRS shall be installed at all existing retail outlets selling more than 100 KL per month and located in million plus cities, and, retail outlets selling more than 300 KL per month and located in cities with population between 01 lakh to 10 lakh by July 2021.

CPCB on 18.09.2020 issued directions to M/s Nayara Energy. Ltd., M/s Shell India Markets Pvt. Ltd. and M/s Reliance BP Mobility Ltd. (RIL) to submit action plan to meet the timelines.

Detailed status along with action plan for installation of VRS at retail outlets as per CPCB directions dated 18.09.2020 have been received from private sector OMCs i.e., M/s Nayara Energy. Ltd., M/s Shell India Markets Pvt. Ltd. and M/s Reliance BP Mobility Ltd.

These three private sector OMCs have committed to install VRS as per criteria mentioned in the directions within timelines and response received from these OMCs is enclosed as **Annexure-VIII**. Status for installation of VRS at retail outlets of these OMCs as per CPCB directions is enclosed at **Annexure-IX**

4. The applicant has submitted a memo with a prayer that the Tribunal may order a independent verification/inspection of all petroleum retail outlets operated by 5<sup>th</sup> respondent within Chennai and Madurai cities to find out true status regarding the installation of VRS stage IA, 1B and 2 pursuant to the direction issued by the Central Pollution Control Board dated 12.02.2016.
5. The 8<sup>th</sup> respondent had filed their status report dated 29.10.2020 e-filed on 11.02.2021 and received on the same date which reads as follows:

**STATUS REPORT FILED ON BEHALF OF 8<sup>th</sup> Respondent**

I, Sharad Sharma, Son of Mr.Radha Charan Sharma, aged 47 years, the Divisional Manager of Nayara Energy Limited, having office at SREEROSH MADHAV BUILDING, 2nd Floor, Old No 73/2, New No 58/2, New Avadi Road, Kilpauk, (Opp. To Karnataka Bank), Chennai 600 010, do hereby solemnly affirm and sincerely state as follows:-

1. I state that I am the Divisional Manager of Nayara Energy Limited, the 8<sup>th</sup> Respondent herein and as such I am well acquainted with the facts of the case from available records. I am filing this Status Report in my official capacity and I am authorized to file the same.

2. I humbly submit that the present Original Application has been filed for the following relief:-

*“A. Direct the Respondent Oil Marketing Companies, R-5 to R-9, to install Vapour Recovery Systems, Stage 1 and 2 in good working condition before opening and commissioning of any new Petroleum Retail Outlets in Tamil Nadu,*

*B. Direct the Respondent Oil Marketing Companies, R-5 to R-9 to*

install and operate Vapour Recovery Systems, Stage 1 and 2, in a// the existing Petroleum retail outlets in Tamil Nadu with a time schedule to be prescribed by this Hon'ble Tribunal for each City, Town and rural area situated in Tamil Nadu  
and

C. pass such further order or orders as may be fit proper and necessary in the facts and circumstances of the case and thus render justice”.

3. I humbly submit this Hon'ble Tribunal in its order dated 04.08.2020 in the present Application, has directed the Oil Companies to file their response regarding the compliance / status report of implementation of installation of Vapour Recovery Systems (VRS) in the petroleum outlets on the basis of the directions issued by the Principal Bench of National Green Tribunal, New Delhi.

4. I humbly submit in compliance of the above direction, we are submitting the following report for the consideration of this Hon'ble Tribunal:

i. the Hon'ble Principal Bench of the National Green Tribunal, New Delhi in its order dated 22.07.2019 in Sathyadevan Vs. Union of India & Others (O.A. No. 31/2019) and Gyana Prakash Q Pappu Singh Vs. Union of India and Others (O.A. No. 86/2019) had directed as follows:-

"2. In the order dated 29.01.2019, this Tribunal noted that as per the Central Pollution Control Board (CPCB) guidelines, VRDs are required to be installed if capacity of the outlet is more than 300 KL per month and population of the city is 10 lakhs. The Tribunal, however, sought opinion of the CPCB whether such requirement should be laid down for cities of lesser population or outlets of lesser business and a/so feasibility of number o/° outlets.

3. As per report furnished by the CPCB on 20.03.2019, it was suggested that installation of Vapour Recovery System (VRS) should be applicable to petrol pumps selling 100 KL of US per month in cities with population of 1 lakhs and 300 KL per month in cities with population of ten lakhs. Regarding feasibility of more outlets, it is stated that the same is considered while permitting every new outlet”.

ii. Pursuant to the above direction of the Hon'ble Principal Bench, the Central Pollution Control Board in its Notification in CPCB B-13011/1/2019-20/AQM/10824 dated 7th January 2020 wherein issued guidelines for setting new petrol pumps, in which it specifically stated as follows:-

**"D. Installation, Operation and maintenance of Vapour /Recovery System:**

1. All new zeta// outlets set up with sale potential of 300KL US per month and setting up in cities with population more than 1 lakh will be provided with VRS. VRS should be functional by the time of sale of NS touch 300 KL. In case of failure of installation of VRS, Environment Compensation will be levied by SPCBs/PCCS equivalent to the cost of VRS and thuS Will further increase proportionate to the period of non-compliance.

2. AI/ new zeta// out/et set up in cities having population more than 10 lakh and having sale potential of 100 KL MS per month will be provided with VRS. VRS should be installed within a period of 3 months from the day of sale of US touch 100 KL. In case of failure of installation of VRS, Environment Compensation W/// be levied by SPCB/PCCs equivalent Lo the cost of VRS and this will further increase proportionate to the period of non- compliance”.
- iii. Reiterating the above notification, on 18.09.2020, the Central Pollution Control Board has issued direction under Section 5 of the Environment (Protection) Act, 1986 to all the oil companies i.e., both Public sector and Private Sector, wherein provide specific timeline for installation of Vapour Recovery System, which reads as follows:-

**"Public sector Oil Marketing Companies:**

Complete installation of VRS at all existing retail outlets selling more than 100 KL per month and located in million plus cities, and retail outlets selling more than 300 KL per month and located in cities with population between 01 lakhs to 1 million (except Delhi-NCR) as per the prescribed timelines:

**VRS stage II:**

100% retail outlets by August 2022 out of which 50% of retail outlets shall have VRS by September 2021.

**VRS 1B:**

100% retail outlets- by February 2022 out of which 50% of retail outlets shall have VRS by July 2021.

**VRS stage 1A (storage terminals):**

March 2022:

**Private sector Oil Marketing Companies:**

Install VRS at all existing ig retail outlets selling more than 100 KL per month and located in million plus cities, and retail outlets selling more than 300 KL per month and located in cities With population between 01 lakh to 1 million by July 2021”.

iv. Apart from the above timeline, the Central Pollution Control Board has also directed the oil companies both Public and Private, to file monthly progress report of installation of Vapour Recovery System.

v. It is apparent from the above that as per the timeline granted by the Central Pollution Control Board, the Public Sector Oil Companies are having time till mid of 2022 and the Private Sector Oil Companies are having time till July 2021. Further, CPCB has also directed all the oil companies to file the report on monthly progress of installation of Vapour Recovery System.

vi. The present status of implementation of Vapour Recovery System in the State of Tamil Nadu is mentioned in the Annexure-I

5. I humbly submit that these respondents are strictly in compliance with the directions issued by this Hon'ble Tribunal and the statutory authorities without any default and the authorities are also continuously monitoring the same.

Under the above circumstances, I respectfully pray that this Hon'ble Tribunal may be pleased to record the above statements and dismiss the present application and pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case and thus render justice.

Dated at Chennai on this 29th day of October, 2020

8<sup>th</sup> Respondent

#### Verification

I, Sharad Sharma, Son of Mr.Radha Charan Sharma, aged 47 years, the Divisional Manager of Nayara Energy Limited, having office at SREEROSH MADHAV BUILDING, 2nd Floor, Old No 73/2, New No 58/2,

New Avadi Road, Kilpauk, (Opp. To Karnataka Bank), Chennai 600010 do hereby verify that the contents of Paragraph Nos. 1 to 5 are true to the best of my knowledge and believed to be true on legal advice and that I have not suppressed any material fact.

Verified at Chennai on this the 29<sup>th</sup> day of October, 2020

8<sup>th</sup> respondent

#### ANNEXURE - I

- i. Status Report of Operating RO's under the category Cities having population above 1 Million & Monthly Sales Volume above 100 KL and below 300KL

Sl.No	Outlet Name	City	Status	Work completed in %
1.	Visvin Agencies	Chennai	Will be complied on or before July 2021	In progress
2.	T. Ganesan Petro Agency	Chennai	Will be complied on or before July 2021	In progress
3.	Sri Ramachandran Agencies	Chennai	Installation under process	In progress
4.	Munishwar Enterprises	Chennai	Will be complied on or before July 2021	In progress
5.	V R N Enterprises	Chennai	Will be complied on or before July 2021	In progress
6.	Kamaldeep Enterprises	Chennai	Installation under process	In progress
7.	Thilaga Agency	Chennai	Will be complied on or before July 2021	In progress
8.	Malar Agencies	Chennai	Will be complied on or before July 2021	In progress

9.	Universal Fuels	Chennai	Will be complied on or before July 2021	In progress
10.	Shrivaaru Filling station	Chennai	Will be complied on or before July 2021	In progress
11.	Masi Reddi Enterprises	Chennai	Will be complied on or before July 2021	In progress
12.	Sai baba fuels	Chennai	Will be complied on or before July 2021	In progress
13.	Meena Fuels	Trichy	Installation under process	In progress
14.	Subbu Fuels	Coimbatore	Installation under process	In progress
15.	Sai Siddhi Infrastrucures	Coimbatore	Installation under process	In progress
16.	Inndway Agency	Coimbatore	Installation under process	In progress
17.	Palaniswamy Agencies	Coimbatore	Will be complied on or before July 2021	In progress
18.	Subbiah Gounder Fuels	Coimbatore	Will be complied on or before July 2021	In progress
19.	Raamasamy Gounder Agency	Coimbatore	Will be complied on or before July 2021	In progress
20.	J S Enterprises	Coimbatore	Installation under process	In progress
21.	Adinath Enterprises	Chennai	Will be complied on or before July 2021	In progress

ii. Cities having population above 1 Lakh but less than one million & Monthly Sales Volumes above 300KL  
NIL

6. They have mentioned that it will be complied on all the stations where they are conducting the units on or before July, 2021. Learned Counsel appearing for 7<sup>th</sup> respondent submitted that they are not coming within the 2016 notification and they need only to implement stage 2 and 3 and they are complying with the same as per the direction of the Central Pollution Control Board and they will complete the same within the extended time provided by them.
7. Learned Counsel appearing for the applicant also submitted that what is stated by the Learned Counsel for the 7<sup>th</sup> respondent is true and the non

compliance is only by the public sector undertakings of the Government. Even in the Central Pollution Control Board's report also, it was mentioned that they are not getting proper instructions or compliance report from the oil manufacturing companies owned by the Government of India.

8. It may be mentioned here that it cannot be said that Central Pollution Control Board is powerless when their directions are not complied with by oil manufacturing companies, and they can invoke Section 5 of the Environment (Protection) Act for non-compliance of their directions and take appropriate action against those companies who are not complying with the directions and not following the timeframe provided by them for implementation of their directions and also directions issued by Principal Bench in this regard including imposition of environmental compensation as has been done by the Principal Bench in the matters pending before that Bench. But no such report of action taken has been filed by the Central Pollution Control Board who is the apex body of regulators to implement Environment (Protection) Act in its letter and spirit.
9. So the Central Pollution Control Board is directed to consider the objections filed by the applicant and then submit a detailed action taken report for non-compliance of the directions issued by them for implementation of the VRS components as per the notification issued by them in 2016 for implementation of Stage-I in Chennai, Madurai,

Coimbatore and Trichy where the population exceeds one million. They are directed to submit further detailed action taken report for non-compliance of the directions by the oil manufacturing companies on or before 30.07.2021 by e-filing in the form of Searchable PDF/OCR Supportable PDF and not in the form of Image PDF along with necessary hardcopies to be produced as per Rules.

10. The respondents 4 to 6 and 8 are also directed to submit their status report regarding the implementation of the directions in respect of their outlets in these areas including the installation of stage-I as per the direction in the notification issued by the Central Pollution Control Board before the next date of hearing.
11. The registry is directed to communicate this order to the Central Pollution Control Board, Regional Office, Chennai and also to the official respondents by e-mail immediately for compliance of the directions.
12. For consideration of further status report, post on 30.07.2021.

.....J.M.  
(Justice K. Ramakrishnan)

.....E.M.  
(Shri. Dr. K. Satyagopal)

O.A. No. 138/2020(SZ)  
14th June, 2021. (AM)

**Item No.07:**

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

**Original Application No. 138 of 2020 (SZ)**

*(Through Video Conference)*

**IN THE MATTER OF**

V.B.R. Menon

...Applicant(s)

**Versus**

The Chief Secretary to Government of Tamil Nadu  
Chennai and others.

...Respondent(s)

**Date of hearing: 03.08.2021.**

**CORAM:**

**HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER**

**HON'BLE MR. Dr. K. SATYAGOPAL, EXPERT MEMBER**

**For Applicant(s):**

Mr. V.B.R. Menon (*Party in person*)

**For Respondent(s):**

Dr. D. Shanmuganathan for R1 and R2

Mr. T.N.C. Kaushik for R3

Mr. A.R. Sakthivel for R4.

Mr. Abdul Saleem &

Mr. Saravanan for R5 & R6.

Mr. Joshua represented

M/s. King & Patridge for R7.

ORDER

1. When the matter came up for hearing today through Video Conference, Mr. V.B.R. Menon, applicant appeared in person, Dr. D. Shanmuganathan represented respondents 1 and 2, Mr. T.N.C. Kaushik represented 3<sup>rd</sup> respondent, Mr. A.R. Sakthivel represented 4<sup>th</sup> respondent, Mr. Abdul Saleem and Mr. Saravanan represented respondents 5 & 6 and Mr. Joshuva represented M/s. King & Patridge for 7<sup>th</sup> respondent.
2. The 5<sup>th</sup> respondent has filed their status report dated 27.07.2021, e-filed on 28.07.2021 and received today (i.e. 03.08.2021).
3. The 4<sup>th</sup> respondent also filed a reply statement.
4. The 7<sup>th</sup> respondent has produced additional document.
5. The applicant submitted that he is engaged in part heard matter before the Hon'ble High Court and he sought for short adjournment.
6. Considering the circumstances, we feel that some time can be granted to them to get ready with the matter.
7. The other respondents who have not filed their response are directed to file the same before the next hearing date and complete the pleadings as well.

8. For completion of pleadings and for hearing, post on 13.08.2021.

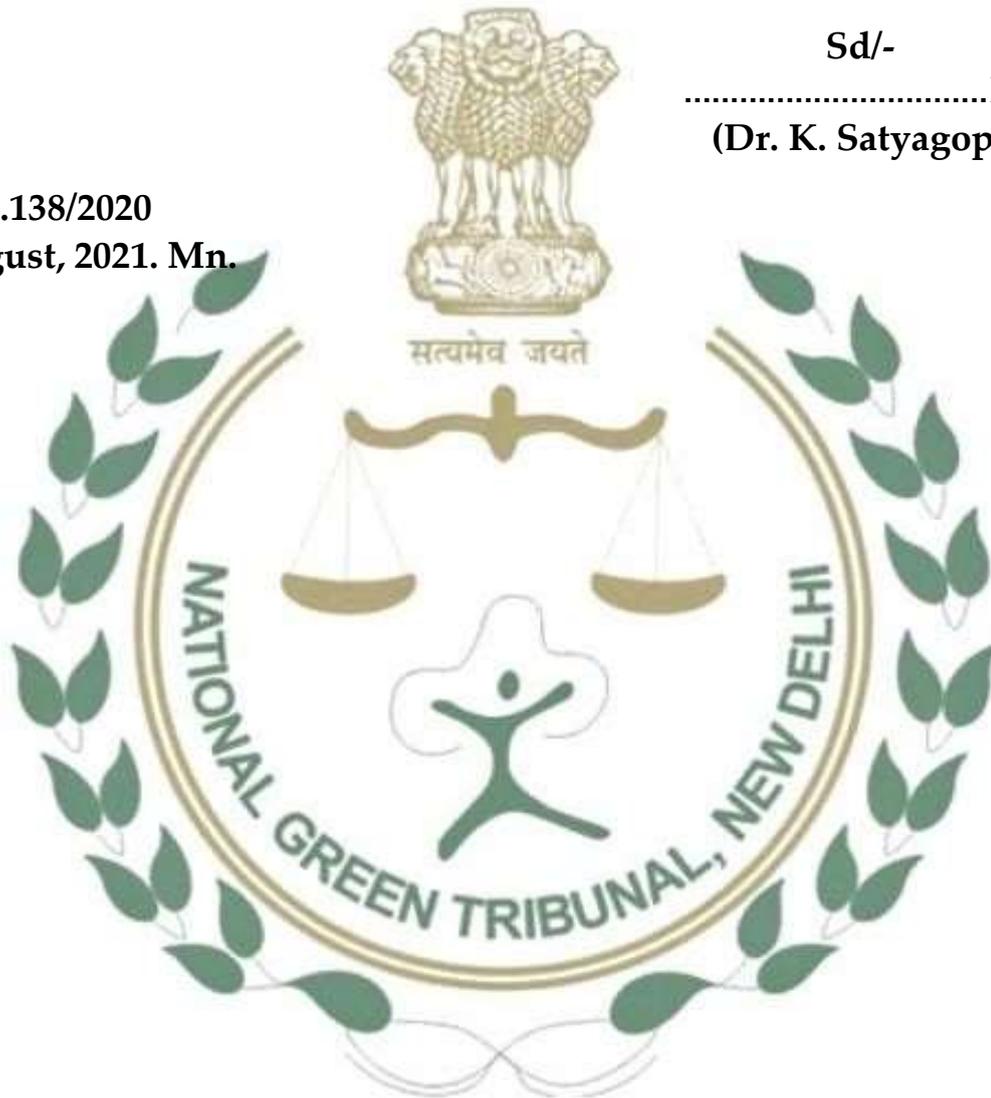
Sd/-

.....J.M.  
(Justice K. Ramakrishnan)

Sd/-

.....E.M.  
(Dr. K. Satyagopal)

O.A. No.138/2020  
03<sup>rd</sup> August, 2021. Mn.



SPEED POST

B-33014/30/2013/PCI-II 19447

February 12, 2016

To,

The Chairman  
Indian Oil Corporation Ltd.  
Corporate Office  
3079/3, J B Tito Marg  
Sadiq Nagar, New Delhi - 110 049

**Sub.: Directions under Section 5 of Environment (Protection) Act, 1986 regarding installation of Stage I and Stage II vapour recovery systems in petrol refueling stations located in the cities with population more than a million**

WHEREAS, clean air is a matter of right and it is necessary to take steps towards improvement of Air Quality and for protecting public health National Ambient Air Quality Standards have been prescribed for 12 pollutants viz. PM<sub>2.5</sub>, PM<sub>10</sub>, SO<sub>2</sub>, NO<sub>2</sub>, CO, Ozone, NH<sub>3</sub>, Benzene, Benzo(a) pyrene, Pb, Ni, and As;

WHEREAS, many towns and cities, where ambient air is monitored under National Ambient Monitoring Programme, are not complying with the National Ambient Air Quality Standards, particularly with respect to particulate matter pollution, and NO<sub>2</sub>, benzene and Ozone are becoming a matter of concern;

WHEREAS, petrol refueling stations are a major sources of emissions of benzene, which is a carcinogenic compound, and the people in the vicinity of these stations including the workers engaged in the dispensing activities may potentially be at risk of benzene exposure;

WHEREAS, petroleum refueling stations are also source of other volatile organic compounds (VOC), which are emitted from loading/unloading operations, and refueling of individual vehicles and are precursor to tropospheric ozone; therefore, requiring control of VOC emissions from such installations as an important step for improving air quality, particularly in regard to benzene and ozone.

WHEREAS, the Ministry of Environment & Forests, Government of India, vide Notifications No. GSR 913 (E) dated 24.10.89, has delegated the powers vested under Section 5 of the Environment (Protection) Act, 1986 to the Chairman, Central Pollution Control Board, to issue directions to any industry or any local body or any other authority for violations of the standards and the rules notified under the Environmental (Protection) Rules, 1986 and amendment thereof,

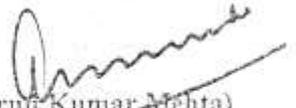
NOW, THEREFORE, in exercise of the powers vested under Section 5 of The Environment (Protection) Act, 1986; the following directions are issued to you;

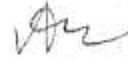
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-2-

1. Stage I & II vapour recovery systems shall be installed in all the retail outlets with capacity 300 KLD and more, in 46 cities with million plus population (list annexed) by December 2017. The vapour recovery systems shall have minimum 80% vapour recovery efficiency;
2. All new retail outlets with capacity more than 300KLD, to be commissioned after date of issue of these directions, shall come up with modern dispensing units with in-built VRS facilities;
3. Retail outlets will mandatorily ensure switching off ignition of vehicles during refueling;
4. You will ensure compliance to the above directions in respect of petrol refueling stations, which are under your control;
5. You will submit city-wise action plans within 15 days from receipt of these directions;
6. You will provide information regarding number of retail outlets with capacity > 300KLD, 100-300 KLD, and <100 KLD and VRS facilities installed/in progress in 46 cities with million plus population (as per annexed format), within 15 days from receipt of these directions; and
7. Receipt of these directions shall be acknowledged within a week of receipt.

dc CRS

  
(Arun Kumar Mehta)  
Chairman



राष्ट्रीय प्रदूषण नियंत्रण बोर्ड  
नियंत्रित.....  
दिनांक.....  
23/12/17

SPEED POST

B-33014/30/2013/PCI-II

19448

February 12, 2016

To:

The Chairman  
Bharat Petroleum Corporation Limited  
Bharat Bhavan, 4 and 6 Currimbhoy Road  
Ballard Estate, Mumbai - 400 001

**Sub.: Directions under Section 5 of Environment (Protection) Act, 1986 regarding installation of Stage I and Stage II vapour recovery systems in petrol refueling stations located in the cities with population more than a million**

WHEREAS, clean air is a matter of right and it is necessary to take steps towards improvement of Air Quality and for protecting public health National Ambient Air Quality Standards have been prescribed for 12 pollutants viz. PM<sub>2.5</sub>, PM<sub>10</sub>, SO<sub>2</sub>, NO<sub>2</sub>, CO, Ozone, NH<sub>3</sub>, Benzene, Benzo(a) pyrene, Pb, Ni, and As;

WHEREAS, many towns and cities, where ambient air is monitored under National Ambient Monitoring Programme, are not complying with the National Ambient Air Quality Standards, particularly with respect to particulate matter pollution, and NO<sub>2</sub>, benzene and Ozone are becoming a matter of concern;

WHEREAS, petrol refueling stations are a major sources of emissions of benzene, which is a carcinogenic compound, and the people in the vicinity of these stations including the workers engaged in the dispensing activities may potentially be at risk of benzene exposure;

WHEREAS, petroleum refueling stations are also source of other volatile organic compounds (VOC), which are emitted from loading/unloading operations, and refueling of individual vehicles and are precursor to tropospheric ozone; therefore, requiring control of VOC emissions from such installations as an important step for improving air quality, particularly in regard to benzene and ozone.

WHEREAS, the Ministry of Environment & Forests, Government of India, vide Notifications No. GSR 913 (E) dated 24.10.89, has delegated the powers vested under Section 5 of the Environment (Protection) Act, 1986 to the Chairman, Central Pollution Control Board, to issue directions to any industry or any local body or any other authority for violations of the standards and the rules notified under the Environmental (Protection) Rules, 1986 and amendment thereof,

NOW, THEREFORE, in exercise of the powers vested under Section 5 of The Environment (Protection) Act, 1986; the following directions are issued to you;

contd....

-2-

1. Stage I & II vapour recovery systems shall be installed in all the retail outlets with capacity 300 KLD and more, in 46 cities with million plus population (list annexed) by December 2017. The vapour recovery systems shall have minimum 80% vapour recovery efficiency;
2. All new retail outlets with capacity more than 300KLD, to be commissioned after date of issue of these directions, shall come up with modern dispensing units with in-built VRS facilities;
3. Retail outlets will mandatorily ensure switching off ignition of vehicles during refueling;
4. You will ensure compliance to the above directions in respect of petrol refueling stations, which are under your control;
5. You will submit city-wise action plans within 15 days from receipt of these directions;
6. You will provide information regarding number of retail outlets with capacity > 300KLD, 100-300 KLD, and <100 KLD and VRS facilities installed/in progress in 46 cities with million plus population (as per annexed format), within 15 days from receipt of these directions; and
7. Receipt of these directions shall be acknowledged within a week of receipt.

dc GS

  
(Arun Kumar Mehta)  
Chairman

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Vaper 2016  
Annexure 3SPEED POST

B-33014/30/2013/PCI-II

19449

February 12, 2016

To,

The Chairman  
Hindustan Petroleum Corp Ltd.  
Petroleum House, 17  
Jamshedji Tata Road  
Mumbai - 400 020

**Sub.: Directions under Section 5 of Environment (Protection) Act, 1986 regarding installation of Stage I and Stage II vapour recovery systems in petrol refueling stations located in the cities with population more than a million**

WHEREAS, clean air is a matter of right and it is necessary to take steps towards improvement of Air Quality and for protecting public health National Ambient Air Quality Standards have been prescribed for 12 pollutants viz. PM<sub>2.5</sub>, PM<sub>10</sub>, SO<sub>2</sub>, NO<sub>2</sub>, CO, Ozone, NH<sub>3</sub>, Benzene, Benzo(a) pyrene, Pb, Ni, and As;

WHEREAS, many towns and cities, where ambient air is monitored under National Ambient Monitoring Programme, are not complying with the National Ambient Air Quality Standards, particularly with respect to particulate matter pollution, and NO<sub>2</sub>, benzene and Ozone are becoming a matter of concern;

WHEREAS, petrol refueling stations are a major sources of emissions of benzene, which is a carcinogenic compound, and the people in the vicinity of these stations including the workers engaged in the dispensing activities may potentially be at risk of benzene exposure;

WHEREAS, petroleum refueling stations are also source of other volatile organic compounds (VOC), which are emitted from loading/unloading operations, and refueling of individual vehicles and are precursor to tropospheric ozone; therefore, requiring control of VOC emissions from such installations as an important step for improving air quality, particularly in regard to benzene and ozone.

WHEREAS, the Ministry of Environment & Forests, Government of India, vide Notifications No. GSR 913 (E) dated 24.10.89, has delegated the powers vested under Section 5 of the Environment (Protection) Act, 1986 to the Chairman, Central Pollution Control Board, to issue directions to any industry or any local body or any other authority for violations of the standards and the rules notified under the Environmental (Protection) Rules, 1986 and amendment thereof.

NOW, THEREFORE, in exercise of the powers vested under Section 5 of The Environment (Protection) Act, 1986; the following directions are issued to you;

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-2-

1. Stage I & II vapour recovery systems shall be installed in all the retail outlets with capacity 300 KLD and more, in 46 cities with million plus population (list annexed) by December 2017. The vapour recovery systems shall have minimum 80% vapour recovery efficiency;
2. All new retail outlets with capacity more than 300KLD, to be commissioned after date of issue of these directions, shall come up with modern dispensing units with in-built VRS facilities;
3. Retail outlets will mandatorily ensure switching off ignition of vehicles during refueling;
4. You will ensure compliance to the above directions in respect of petrol refueling stations, which are under your control;
5. You will submit city-wise action plans within 15 days from receipt of these directions;
6. You will provide information regarding number of retail outlets with capacity > 300KLD, 100-300 KLD, and <100 KLD and VRS facilities installed/in progress in 46 cities with million plus population (as per annexed format), within 15 days from receipt of these directions; and
7. Receipt of these directions shall be acknowledged within a week of receipt.

  
 (Arun Kumar Mehta)  
 Chairman

o/c AS



केन्द्रीय प्रदूषण नियंत्रण बोर्ड  
 निर्गत AR  
 दिनांक 23/12/16

Annexure 4

SPEED POST

B-33014/30/2013/PCI-II

February 22, 2016

20380

To,

The Chairman  
Mangalore Refinery and Petrochemicals Ltd.  
Kuthethoor P.O., Via Katipalla  
Mangalore - 575 030

**Sub.: Directions under Section 5 of Environment (Protection) Act, 1986 regarding installation of Stage I and Stage II vapour recovery systems in petrol refueling stations located in the cities with population more than a million**

WHEREAS, clean air is a matter of right and it is necessary to take steps towards improvement of Air Quality and for protecting public health National Ambient Air Quality Standards have been prescribed for 12 pollutants viz.  $PM_{2.5}$ ,  $PM_{10}$ ,  $SO_2$ ,  $NO_2$ , CO, Ozone,  $NH_3$ , Benzene, Benzo(a)pyrene, Pb, Ni, and As;

WHEREAS, many towns and cities, where ambient air is monitored under National Ambient Monitoring Programme, are not complying with the National Ambient Air Quality Standards, particularly with respect to particulate matter pollution, and  $NO_2$ , benzene and Ozone are becoming a matter of concern;

WHEREAS, petrol refueling stations are a major sources of emissions of benzene, which is a carcinogenic compound, and the people in the vicinity of these stations including the workers engaged in the dispensing activities may potentially be at risk of benzene exposure;

WHEREAS, petroleum refueling stations are also source of other volatile organic compounds (VOC), which are emitted from loading/unloading operations, and refueling of individual vehicles and are precursor to tropospheric ozone; therefore, requiring control of VOC emissions from such installations as an important step for improving air quality, particularly in regard to benzene and ozone.

WHEREAS, the Ministry of Environment & Forests, Government of India, vide Notifications No. GSR 913 (E) dated 24.10.89, has delegated the powers vested under Section 5 of the Environment (Protection) Act, 1986 to the Chairman, Central Pollution Control Board, to issue directions to any industry or any local body or any other authority for violations of the standards and the rules notified under the Environmental (Protection) Rules, 1986 and amendment thereof,

NOW, THEREFORE, in exercise of the powers vested under Section 5 of The Environment (Protection) Act, 1986; the following directions are issued to you;

contd....

केंद्रीय प्रदूषण नियंत्रण बोर्ड

*[Handwritten signature]*  
11/3/16

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1. Stage I & II vapour recovery systems shall be installed in all the retail outlets with capacity 300 KLD and more, in 46 cities with million plus population (list annexed) by December 2017. The vapour recovery systems shall have minimum 80% vapour recovery efficiency;
2. All new retail outlets with capacity more than 300KLD, to be commissioned after date of issue of these directions, shall come up with modern dispensing units with in-built VRS facilities;
3. Retail outlets will mandatorily ensure switching off ignition of vehicles during refueling;
4. You will ensure compliance to the above directions in respect of petrol refueling stations, which are under your control;
5. You will submit city-wise action plans within 15 days from receipt of these directions;
6. You will provide information regarding number of retail outlets with capacity > 300KLD, 100-300 KLD, and <100 KLD and VRS facilities installed/in progress in 46 cities with million plus population (as per annexed format), within 15 days from receipt of these directions; and
7. Receipt of these directions shall be acknowledged within a week of receipt.

d/b m/r

  
(Arun Kumar Mehta)  
Chairman

p

SPEED POST

B-33014/30/2013/PCI-II

February 22, 2016

To,

20389  
The Chairman  
Essar, Equinox Business Park (Peninsula Techno Park)  
Off BandraKurla Complex  
LBS Marg, Kurla (West)  
Mumbai - 400 070

**Sub.: Directions under Section 5 of Environment (Protection) Act, 1986 regarding installation of Stage I and Stage II vapour recovery systems in petrol refueling stations located in the cities with population more than a million**

WHEREAS, clean air is a matter of right and it is necessary to take steps towards improvement of Air Quality and for protecting public health National Ambient Air Quality Standards have been prescribed for 12 pollutants viz. PM<sub>2.5</sub>, PM<sub>10</sub>, SO<sub>2</sub>, NO<sub>2</sub>, CO, Ozone, NH<sub>3</sub>, Benzene, Benzo(a)pyrene, Pb, Ni, and As;

WHEREAS, many towns and cities, where ambient air is monitored under National Ambient Monitoring Programme, are not complying with the National Ambient Air Quality Standards, particularly with respect to particulate matter pollution, and NO<sub>2</sub>, benzene and Ozone are becoming a matter of concern;

WHEREAS, petrol refueling stations are a major sources of emissions of benzene, which is a carcinogenic compound, and the people in the vicinity of these stations including the workers engaged in the dispensing activities may potentially be at risk of benzene exposure;

WHEREAS, petroleum refueling stations are also source of other volatile organic compounds (VOC), which are emitted from loading/unloading operations, and refueling of individual vehicles and are precursor to tropospheric ozone; therefore, requiring control of VOC emissions from such installations as an important step for improving air quality, particularly in regard to benzene and ozone.

WHEREAS, the Ministry of Environment & Forests, Government of India, vide Notifications No. GSR 913 (E) dated 24.10.89, has delegated the powers vested under Section 5 of the Environment (Protection) Act, 1986 to the Chairman, Central Pollution Control Board, to issue directions to any industry or any local body or any other authority for violations of the standards and the rules notified under the Environmental (Protection) Rules, 1986 and amendment thereof,

NOW, THEREFORE, in exercise of the powers vested under Section 5 of The Environment (Protection) Act, 1986; the following directions are issued to you;

contd...

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-2-

1. Stage I & II vapour recovery systems shall be installed in all the retail outlets with capacity 300 KLD and more, in 46 cities with million plus population (list annexed) by December 2017. The vapour recovery systems shall have minimum 80% vapour recovery efficiency;
2. All new retail outlets with capacity more than 300KLD, to be commissioned after date of issue of these directions, shall come up with modern dispensing units with in-built VRS facilities;
3. Retail outlets will mandatorily ensure switching off ignition of vehicles during refueling;
4. You will ensure compliance to the above directions in respect of petrol refueling stations, which are under your control;
5. You will submit city-wise action plans within 15 days from receipt of these directions;
6. You will provide information regarding number of retail outlets with capacity > 300KLD, 100-300 KLD, and <100 KLD and VRS facilities installed/in progress in 46 cities with million plus population (as per annexed format), within 15 days from receipt of these directions; and
7. Receipt of these directions shall be acknowledged within a week of receipt.

de GRS

(Arun Kumar Mehta)  
Chairman

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SPEED POST

B-33014/30/2013/PCI-II

February 22, 2016

To,

The Chairman  
Oil and Natural Gas Corporation Ltd.  
Jeevan Bharti, Tower -II, 124 Indira Chowk  
New Delhi - 110 001

**Sub.: Directions under Section 5 of Environment (Protection) Act, 1986 regarding installation of Stage I and Stage II vapour recovery systems in petrol refueling stations located in the cities with population more than a million**

WHEREAS, clean air is a matter of right and it is necessary to take steps towards improvement of Air Quality and for protecting public health National Ambient Air Quality Standards have been prescribed for 12 pollutants viz. PM<sub>2.5</sub>, PM<sub>10</sub>, SO<sub>2</sub>, NO<sub>2</sub>, CO, Ozone, NH<sub>3</sub>, Benzene, Benzo(a)pyrene, Pb, Ni, and As;

WHEREAS, many towns and cities, where ambient air is monitored under National Ambient Monitoring Programme, are not complying with the National Ambient Air Quality Standards, particularly with respect to particulate matter pollution, and NO<sub>2</sub>, benzene and Ozone are becoming a matter of concern;

WHEREAS, petrol refueling stations are a major sources of emissions of benzene, which is a carcinogenic compound, and the people in the vicinity of these stations including the workers engaged in the dispensing activities may potentially be at risk of benzene exposure;

WHEREAS, petroleum refueling stations are also source of other volatile organic compounds (VOC), which are emitted from loading/unloading operations, and refueling of individual vehicles and are precursor to tropospheric ozone; therefore, requiring control of VOC emissions from such installations as an important step for improving air quality, particularly in regard to benzene and ozone.

WHEREAS, the Ministry of Environment & Forests, Government of India, vide Notifications No. GSR 913 (E) dated 24.10.89, has delegated the powers vested under Section 5 of the Environment (Protection) Act, 1986 to the Chairman, Central Pollution Control Board, to issue directions to any industry or any local body or any other authority for violations of the standards and the rules notified under the Environmental (Protection) Rules, 1986 and amendment thereof,

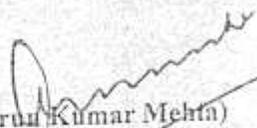
NOW, THEREFORE, in exercise of the powers vested under Section 5 of The Environment (Protection) Act, 1986; the following directions are issued to you;

contd....

-2-

1. Stage I & II vapour recovery systems shall be installed in all the retail outlets with capacity 300 KLD and more, in 46 cities with million plus population (list annexed) by December 2017. The vapour recovery systems shall have minimum 80% vapour recovery efficiency;
2. All new retail outlets with capacity more than 300KLD, to be commissioned after date of issue of these directions, shall come up with modern dispensing units with in-built VRS facilities;
3. Retail outlets will mandatorily ensure switching off ignition of vehicles during refueling;
4. You will ensure compliance to the above directions in respect of petrol refueling stations, which are under your control;
5. You will submit city-wise action plans within 15 days from receipt of these directions;
6. You will provide information regarding number of retail outlets with capacity > 300KLD, 100-300 KLD, and <100 KLD and VRS facilities installed/in progress in 46 cities with million plus population (as per annexed format), within 15 days from receipt of these directions; and
7. Receipt of these directions shall be acknowledged within a week of receipt.

de GS

  
(Arun Kumar Mehta)  
Chairman



केन्द्रीय प्रदूषण नियंत्रण बोर्ड

  
12/31/20

SPEED POST

B-33014/30/2013/PCI-II

20382

February 22, 2016

To,

The Chairman  
Reliance Industries Limited  
Maker Chambers - IV  
Nariman Point  
Mumbai - 400 021

**Sub.: Directions under Section 5 of Environment (Protection) Act, 1986 regarding installation of Stage I and Stage II vapour recovery systems in petrol refueling stations located in the cities with population more than a million**

WHEREAS, clean air is a matter of right and it is necessary to take steps towards improvement of Air Quality and for protecting public health National Ambient Air Quality Standards have been prescribed for 12 pollutants viz. PM<sub>2.5</sub>, PM<sub>10</sub>, SO<sub>2</sub>, NO<sub>2</sub>, CO, Ozone, NH<sub>3</sub>, Benzene, Benzo(a) pyrene, Pb, Ni, and As;

WHEREAS, many towns and cities, where ambient air is monitored under National Ambient Monitoring Programme, are not complying with the National Ambient Air Quality Standards, particularly with respect to particulate matter pollution, and NO<sub>2</sub>, benzene and Ozone are becoming a matter of concern;

WHEREAS, petrol refueling stations are a major sources of emissions of benzene, which is a carcinogenic compound, and the people in the vicinity of these stations including the workers engaged in the dispensing activities may potentially be at risk of benzene exposure;

WHEREAS, petroleum refueling stations are also source of other volatile organic compounds (VOC), which are emitted from loading/unloading operations, and refueling of individual vehicles and are precursor to tropospheric ozone; therefore, requiring control of VOC emissions from such installations as an important step for improving air quality, particularly in regard to benzene and ozone.

WHEREAS, the Ministry of Environment & Forests, Government of India, vide Notifications No. GSR 913 (E) dated 24.10.89, has delegated the powers vested under Section 5 of the Environment (Protection) Act, 1986 to the Chairman, Central Pollution Control Board, to issue directions to any industry or any local body or any other authority for violations of the standards and the rules notified under the Environmental (Protection) Rules, 1986 and amendment thereof,

NOW, THEREFORE, in exercise of the powers vested under Section 5 of The Environment (Protection) Act, 1986; the following directions are issued to you;

contd....

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-2-

1. Stage I & II vapour recovery systems shall be installed in all the retail outlets with capacity 300 KLD and more, in 46 cities with million plus population (list annexed) by December 2017. The vapour recovery systems shall have minimum 80% vapour recovery efficiency;
2. All new retail outlets with capacity more than 300KLD, to be commissioned after date of issue of these directions, shall come up with modern dispensing units with in-built VRS facilities;
3. Retail outlets will mandatorily ensure switching off ignition of vehicles during refueling;
4. You will ensure compliance to the above directions in respect of petrol refueling stations, which are under your control;
5. You will submit city-wise action plans within 15 days from receipt of these directions;
6. You will provide information regarding number of retail outlets with capacity > 300KLD, 100-300 KLD, and <100 KLD and VRS facilities installed/in progress in 46 cities with million plus population (as per annexed format), within 15 days from receipt of these directions; and
7. Receipt of these directions shall be acknowledged within a week of receipt.

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(Arjun Kumar Mehta)  
Chairman

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राज्यीय वायुमय निवारण बोर्ड

दिनांक: 31/12/2020  
[Signature]

## Annexure - IV

Delhi VRS status

OMC	No. of petrol pumps < 300 KLPM	No. of pump installed VRS	No. of petrol pumps > 300 KLPM	No. of pump installed VRS
IOCL	109	109	77	77
BPCL	56	56	47	47
HPCL	66	66	32	32
Reliance	2	2	0	0
Nayara	1	1	1	1

NCR VRS status

OMC	No. of petrol pumps < 300 KLPM	No. of pump installed VRS	No. of petrol pumps > 300 KLPM	No. of pump installed VRS
IOCL	1398	1398	18	18
BPCL	444	444	11	11
HPCL	666	666	12	12
Reliance	48	48	1	1
Nayara	272	265*	2	2

\* For remaining 7 petrol pumps, Franchisee Agreement has been terminated for 3 petrol pumps, and at 04 petrol pumps VRS installation has not been completed. Motor Spirit sale stopped from these 04 pumps since 01.10.2020.

## STATUS OF COMPLIANCE OF CPCB DIRECTIONS ISSUED IN 2016 FOR OIL MARKETING COMPANIES

OMC	Existing as on date of directions (E)/ Sales crossed 300 KLPM post directions (S)/ Newly installed (N)	As per status received in June-July 2020			As per latest status (received in Jul-Aug 2021)			Remarks
		No. of petrol pumps	No. of pump installed Stage 1B	No. of pump installed Stage II	No. of petrol pumps	No. of pump installed Stage 1B	No. of pump installed Stage II	
IOCL	E	154	115	143	151	148	148	One RO in Srinagar was inadvertently added in the old status submitted by M/s IOCL. Further, 1 RO in Kolkata and 1 in Coimbatore have been reported to be outside city limits. Hence, total number of pumps have reduced to 151.
	S	62	45	51	70	66	66	-
	N	5	2	3	5	5	5	-
BPCL*	E	128	34	128	123	123	123	M/s BPCL has informed that 12 number of Retail outlets were added by mistake in place of 7 Retail outlets for Bengaluru. Hence, the total number of pumps has reduced to 123.
	S	53	13	41	53	39	39	-
	N	06	0	0	6	2	2	-
HPCL	E	90	35	89	90	88	88	M/s HPCL has reported that VRS was installed earlier at 01 outlet in Hyderabad but it had to be removed due to road widening and realignment works. Further, at 01 outlet in Kolkata, there is a stay order from Hon'ble High Court to carry out major works.
	S**	48	3	48	48	47	47	M/s HPCL has reported that Stage II VRS was disconnected at 01 outlet in Bengaluru where facilities were realigned.
	N	7	0	6	7	7	7	-

<b>Reliance</b>	<b>E</b>	03	03	03	03	03	03	-
	<b>S</b>	12	12	12	14	14	14	-
	<b>N</b>				01	01	01	-
<b>Nayara</b>	<b>S</b>				02	02	02	-
	<b>N</b>	9***	9	9	15	14	14	-

\*M/s BPCL has also provided an additional list of 17 retail outlets located in million plus cities where VRS has been installed.

\*\*includes 4 outlets in Chembur, Mumbai where VRS was installed as per Hon'ble NGT order.

\*\*\*excluding Delhi-NCR

## Name and Addresses of Retail Outlets in Chennai City

S. NO.	OMC	NAME AND ADDRESS RO IN CHENNAI CITY	STATUS OF INSTALLATION OF VRS	
			STAGE I	STAGE II
1.	IOCL	COCO INDIRANAGAR INDIRANAGAR CHENNAI	YES	YES
2.		WOODLANDS ENTERPRISES RK SALAI	YES	YES
3.		IMMANUEL AGENCIES PORUR	YES	YES
4.		SRI RAGHAVENDRA FILLING STATION KOLATHUR	YES	YES
5.		SRI THIRUMURUGAN AGENCY WALLTAX ROAD	YES	YES
6.		LAKSHMI KANTHAM SERVICE STATION VELACHERY	YES	YES
1.	BPCL	BP-ANNA NAGAR, BHARAT PETROLEUM CORPORATION LTD., 32-A ANNANAGAR WEST EXTENSION, MUGAPPAIR, PADI, CHENNAI, 600050	YES	YES
2.		SARATH FUELS, BHARAT PETROLEUM DEALERS, 100 FT. ROAD, VELACHERY, CHENNAI, 600042	YES	YES
3.		SARATH ENTERPRISES, BHARAT PETROLEUM DEALERS, 377 BANGALORE HIGHWAY, VARADARAJAPURAM, NO 377, VARADHARAJAPURAM VILLAGE, NA, POONAMALLEE, CHENNAI, 600123	WIP RO is outside city Limits	
4.		A S M ABDUL CADER AND CO, BHARAT PETROLEUM DEALERS, DOOR NO 355 CEMENT ROAD, CEMENT ROAD, CHENNAI, 600016	WIP RO is outside city Limits	
5.		RADHA AGENCIES, BHARAT PETROLEUM DEALERS, 75 G S T ROAD, TAMBARAM, NO 62, GST ROAD, TAMBARAM, CHENNAI, 600045	YES	YES
6.		SARAVANA SERVICE STATION BHARAT PETROLEUM DEALERS, 234/A MOUNT POONAMALLI HIGH ROAD, IYAPPANTHANGAL, CHENNAI, 600056	YES	YES
7.		SRI CHAMUNDEESWARI , BHARAT PETROLEUM DEALERS, 12/1 MADRAS TIRUVALLUR HIGH ROAD, AMBATTUR, #, CHENNAI, DISTT. CHENNAI PINCODE - 600053, TAMIL NADU	YES	YES
8.		CENTRAL PETROL SUPPLIES, BHARAT PETROLEUM DEALERS, SY NO 284 / 3 KANDAN CHAVADI, OLD MAHABALIPURAM ROAD, #, KANDANCHAVADI CHENNAI, DISTT. CHENNAI PINCODE - 600096, TAMIL NADU	YES	YES
9.		BALAKRISHNA AUTOMOBILES BHARAT PETROLEUM DEALERS, 142 ST MARYS ROAD, #, #, CHENNAI, DISTT. CHENNAI PINCODE - 600028, TAMIL NADU	YES	YES
10.		EKAYARS BHARAT PETROLEUM DEALERS, 26 A VENKATANARAYANA ROAD, T.NAGAR, #, CHENNAI, DISTT. CHENNAI PINCODE - 600017, TAMIL NADU	YES	YES
11.		K PARAMASIVAN AND SONS BHARAT PETROLEUM DEALERS, 99 ANNA SALAI, GUINDY, #, CHENNAI, DISTT. CHENNAI, T.N. PINCODE - 600032, TAMIL NADU	YES	YES
12.		BALASUBRAMANIAN AUTO DIESEL CENTER BHARAT PETROLEUM DEALERS, 109,G S T ROAD, VANDALLUR, #, CHENNAI, DISTT. CHENGALPATTU PINCODE - 600048, TAMIL NADU	YES	YES
13.		BP SHANTHI COLONY BHARAT PETROLEUM CORPORATION LTD., DOOR NO. A.K-3, PLOT NO 2491, #, CHENNAI, DISTT. CHENNAI, TAMIL NADU PINCODE - 600040, TAMIL NADU -ANNANAGAR	YES	YES
14.		BALA SAI NARAYANA BHARAT PETROLEUM DEALERS, NO.3 , INDIRA NAGAR, AGARAM MAIN	YES	YES

		ROAD, #, INDIRANAGAR, SELAYUR, DISTT. CHENGALPATTU PINCODE - 600073, TAMIL NADU AGENCIES		
15.		OM SAKTHI SERVICE STATION BHARAT PETROLEUM DEALERS, NO.15,MEDAVAKKAM MAIN ROAD, ULLAGARAM, #, CHENNAI, DISTT. CHENNAI PINCODE - 600091, TAMIL NADU	YES	YES
16.		SRI KRISHNA SERVICE STATION, SRI KRISHNA SERVICE STATION,BHARAT PETROLEUM DEALERS,NEW SY NO 122 (OLD 331) ARCOT ROAD,KODAMBAKKAM,CHENNAI, T.N.	WIP	
17.		SRI ARAVINDAR & CO., BHARAT PETROLEUM DEALERS,NO.5/317,RAJIV GANDHI SALAI,SHOLLINGANALLUR,OKKIYAMPETTAI,CHENNAI 119	WIP RO is outside city Limits	
18.		BP,GHAR-MARAIMALAI NAGAR, MARAIMALAI NAGAR ,BHARAT PETROLEUM DEALERS,SY NO 336/6 ( PART ), NH-45, GST ROAD, MARAI MALAI NAGAR TOWN CENTRE,CHENGALPATTU,603209	WIP RO is outside city Limits	
1.	HPCL	SHYAMALA & CO., HPC DEALERS NO. 147-B, POONAMALLEE HIGH ROAD NERKUNDRAM 600107	YES	YES
2.		LANS SERVICE STATION, HPC DEALERS NO. 26, GREENWAYS ROAD RAJA ANNAMALAI PURAM 600028	YES	YES
3.		SARAN AGENCIES HPC DEALERS NO 120-122 PONAMALLEE HIGH ROAD MADURAVOIL 600095	YES	YES
4.		ANNANAGAR AUTO E/1 111 AVENUE NAGAR, ANNA NAGAR, CHENNAI-600102*	YES	YES
5.		BALAJI AGENCIES 21/2 AMBATTUR IND ESTATE RD CHENNAI 600101*	YES	YES
6.		MSHSD SRI MURUGAN AGENCIES G-10 INDUSTRIAL ESTATE ROAD MUGAPPAIR VILLAGE AMBATTUR 600053*	YES	YES

\*VRS Stage II was installed during 2007 and was refurbished. It is an old system which has almost spent its useful life and will be replaced with new system in due course of time.

## Name and Addresses of Retail Outlets in Coimbatore

S. No.	OMC	Name and Address RO in Coimbatore city	Status of installation of VRS	
			Stage I	Stage II
1.	IOCL	COIMBATORE SHANTHI SOCIAL SERVICE SINGANALLUR, COIMBATORE	Yes	Yes
2.		M/S. PRICOL LIMITED, METTUPALAYAM		DIFFERENT MUNICIPALITY UNDER THE DISTRICT OF COIMBATORE



**SPEED POST and E-MAIL**

B-33014/30/2013/AQM

August 04, 2021

To,

**The Chairman,**  
M/s Indian Oil Corporation Limited,  
Indian Oil Bhawan, G9, Ali Yavar Jung Marg,  
Bandra East, Mumbai,  
Maharashtra 400051

**Sub.: Show Cause Notice under Section 5 of Environment (Protection) Act, 1986 for non- installation of Vapour Recovery Systems in petrol refueling stations-reg.**

WHEREAS, clean air is a matter of right and it is necessary to take steps towards improvement of Air Quality and for protecting public health National Ambient Air Quality Standards have been prescribed for 12 pollutants viz. PM<sub>2.5</sub>, PM<sub>10</sub>, SO<sub>2</sub>, NO<sub>2</sub>, CO, Ozone, NH<sub>3</sub>, Benzene, Benzo(a)pyrene, Pb, Ni, and As;

WHEREAS, many towns and cities, where ambient air is monitored under National Ambient Monitoring Programme, are not complying with the National Ambient Air Quality Standards, particularly with respect to particulate matter pollution, and NO<sub>2</sub>, benzene and Ozone are becoming a matter of concern;

WHEREAS, petrol refueling stations are a major source of emissions of benzene, which is a carcinogenic compound, and the people in the vicinity of these stations including the workers engaged in the dispensing activities may potentially be at risk of benzene exposure;

WHEREAS, petroleum refueling stations are also source of other volatile organic compounds (VOC), which are emitted from loading/unloading operations, and refueling of individual vehicles and are precursor to tropospheric ozone; therefore, requiring control of VOC emissions from such installations is an important step for improving air quality, particularly in regard to benzene and ozone.

WHEREAS, the Ministry of Environment & Forests, Government of India, vide Notifications No. GSR 913 (E) dated 24.10.1989, has delegated the powers vested under Section 5 of the Environment (Protection) Act, 1986 to the Chairman, Central Pollution Control Board, to issue directions to any industry or any local body or any other authority for violations of the standards and the rules notified under the Environmental (Protection) Rules, 1986 and amendment thereof,

WHEREAS, in view of this and in exercise of the powers vested under Section 5 of the Environment (Protection) Act, 1986, CPCB issued directions to M/s. Indian Oil Corporation Limited to install VRS in existing petrol pumps selling more than 300 KLPM and located in 46 million plus cities and new petrol pumps coming up with sale potential of 300 KLPM;

WHEREAS, M/s. IOCL reported completion of VRS installation in majority of petrol pumps located in 46 million plus cities and that work on remaining petrol pumps is under progress.

WHEREAS, Hon'ble National Green Tribunal, Principal Bench, New Delhi vide order dated January 29, 2019 in O.A. No. 31/2019: K. Sathyadevan Vs Union of India &Ors. directed CPCB to look into the issue of extension of requirement of Vapour Recovery System (VRS)

in petrol pumps other than those selling petrol more than 300 KLPM and located in cities with more than one million population;

WHEREAS, CPCB submitted report to Hon'ble NGT and recommended for installation of VRS at retail outlets selling more than 100 KLPM and located in million plus cities and retail outlets selling more than 300 KLPM and located in cities with population between 01 Lakh to 10 Lakh;

WHEREAS, the Hon'ble NGT vide order dated 22.07.2019 directed CPCB to finalize timelines for VRS installation;

WHEREAS, the matter was referred to MoPNG and MoPNG vide letter dated 22.08.2019 informed the timelines for installation of VRS by public sectors OMCs namely IOCL, BPCL and HPCL only;

WHEREAS, CPCB on January 07, 2020, in compliance of the Hon'ble NGT order dated 18.01.2019 in OA. No. 86/2019: Gyanprakash@ Pappu Singh vs Gol & Ors., issued guidelines for setting up of new petrol pumps recommending installation of VRS in all new petrol pumps having sale potential of more than 100 KLPM and located in million plus cities, and, petrol pumps with sale potential of more than 300 KLPM and located in cities with population between 01 Lakh to 10 Lakh;

WHEREAS, CPCB on 18.09.2020 issued directions under Section- 5 of the E(P) Act, 1986 to M/s. IOCL for installation of Vapour recovery system at petrol pumps selling more than 100 KLPM and located in million plus cities, and, those selling more than 300 KLPM and located in cities with population between 01 Lakh to 01 million, and, the timelines prescribed in the said direction were further extended vide CPCB direction dated 29.07.2021 in view of the issue of COVID- 19 Pandemic;

WHEREAS, CPCB has conducted inspection of Retail Outlets selling reported to be selling more than 300 KLPM and located in million plus cities of Tamil Nadu State to ascertain the status of installation and functioning of VRS;

WHEREAS, IOCL had reported 8 such retail outlets, 06 in Chennai and 02 in Coimbatore, out of which VRS was reported to be installed in 07 retail outlets (06 in Chennai and 01 in Coimbatore), and, work under progress was reported for remaining 01 retail outlet in Coimbatore as per the latest report;

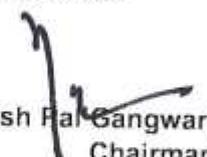
WHEREAS, inspection was carried out by CPCB on July 21<sup>st</sup> and 23<sup>rd</sup>, 2021 and it was found that out of 7 Retail Outlets, VRS has not been installed at 01 outlet i.e. M/s. Lakshmi Kantham Service Station Velacherry, Chennai;

WHEREAS, above status indicated submission of false information by M/s. IOCL;

NOW THEREFORE, in view of above and in exercise of power vested under Section 5 of Environment (Protection) Act, 1986, Notice is hereby served to M/s. IOCL to Show Cause as to why operation of IOCL Retail outlet, M/s. Lakshmi Kantham Service Station, shall not be closed down;

M/s. IOCL is hereby given opportunity to file its reply to above notice within 48 hours of receipt of this Notice failing which action will be initiated for closure of the retail outlet.

(Naresh Pal Gangwar)  
Chairman

  
PW



**SPEED POST and E-MAIL**

B-33014/30/2013/AQM

August 04, 2021

To,

**The Chairman,**

M/s Bharat Petroleum Corporation Limited,  
Bharat Bhavan, 4 and 6 Currimbhoy Road,  
Ballard Estate, Mumbai 400001

**Sub.: Show Cause Notice under Section 5 of Environment (Protection) Act, 1986 for non- installation of Vapour Recovery Systems in petrol refueling stations-reg.**

WHEREAS, clean air is a matter of right and it is necessary to take steps towards improvement of Air Quality and for protecting public health National Ambient Air Quality Standards have been prescribed for 12 pollutants viz. PM<sub>2.5</sub>, PM<sub>10</sub>, SO<sub>2</sub>, NO<sub>2</sub>, CO, Ozone, NH<sub>3</sub>, Benzene, Benzo(a)pyrene, Pb, Ni, and As;

WHEREAS, many towns and cities, where ambient air is monitored under National Ambient Monitoring Programme, are not complying with the National Ambient Air Quality Standards, particularly with respect to particulate matter pollution, and NO<sub>2</sub>, benzene and Ozone are becoming a matter of concern;

WHEREAS, petrol refueling stations are a major source of emissions of benzene, which is a carcinogenic compound, and the people in the vicinity of these stations including the workers engaged in the dispensing activities may potentially be at risk of benzene exposure;

WHEREAS, petroleum refueling stations are also a source of other volatile organic compounds (VOC), which are emitted from loading/unloading operations, and refueling of individual vehicles and are precursor to tropospheric ozone; therefore, requiring control of VOC emissions from such installations is an important step for improving air quality, particularly in regard to benzene and ozone.

WHEREAS, the Ministry of Environment & Forests, Government of India, vide Notifications No. GSR 913 (E) dated 24.10.1989, has delegated the powers vested under Section 5 of the Environment (Protection) Act, 1986 to the Chairman, Central Pollution Control Board, to issue directions to any industry or any local body or any other authority for violations of the standards and the rules notified under the Environmental (Protection) Rules, 1986 and amendment thereof,

WHEREAS, in view of this and in exercise of the powers vested under Section 5 of the Environment (Protection) Act, 1986, CPCB issued directions to M/s. Bharat Petroleum Corporation Limited to install VRS in existing petrol pumps selling more than 300 KLPM and located in 46 million plus cities and new petrol pumps coming up with sale potential of 300 KLPM;

WHEREAS, M/s. BPCL reported completion of VRS installation in majority of petrol pumps located in 46 million plus cities and that work on remaining petrol pumps is under progress.

WHEREAS, Hon'ble National Green Tribunal, Principal Bench, New Delhi vide order dated January 29, 2019 in O.A. No. 31/2019: K. Sathyadevan Vs Union of India &Ors. directed

CPCB to look into the issue of extension of requirement of Vapour Recovery System (VRS) in petrol pumps other than those selling petrol more than 300 KLPM and located in cities with more than one million population;

WHEREAS, CPCB submitted report to Hon'ble NGT and recommended for installation of VRS at retail outlets selling more than 100 KLPM and located in million plus cities and retail outlets selling more than 300 KLPM and located in cities with population between 01 Lakh to 10 Lakh;

WHEREAS, the Hon'ble NGT vide order dated 22.07.2019 directed CPCB to finalize timelines for VRS installation;

WHEREAS, the matter was referred to MoPNG and MoPNG vide letter dated 22.08.2019 informed the timelines for installation of VRS by public sectors OMCs namely IOCL, BPCL and HPCL only;

WHEREAS, CPCB on January 07, 2020, in compliance of the Hon'ble NGT order dated 18.01.2019 in OA. No. 86/2019: Gyanprakash@ Pappu Singh vs GoI&Ors., issued guidelines for setting up of new petrol pumps recommending installation of VRS in all new petrol pumps having sale potential of more than 100 KLPM and located in million plus cities, and, petrol pumps with sale potential of more than 300 KLPM and located in cities with population between 01 Lakh to 10 Lakh;

WHEREAS, CPCB on 18.09.2020 issued directions under Section- 5 of the E(P) Act, 1986 to M/s. BPCL for installation of Vapour recovery system at petrol pumps selling more than 100 KLPM and located in million plus cities, and, those selling more than 300 KLPM and located in cities with population between 01 Lakh to 01 million, and, the timelines prescribed in the said direction were further extended vide CPCB direction dated 29.07.2021 in view of the issue of COVID -19 Pandemic;

WHEREAS, CPCB has conducted inspection of Retail Outlets selling more than 300 KLPM and located in million plus cities of Tamil Nadu State to ascertain the status of installation and functioning of VRS;

WHEREAS, BPCL had reported 18 such retail outlets in Chennai, out of which VRS was reported to be installed in 13 retail outlets, and, work under progress was reported for remaining 05 retail outlets as per the latest report;

WHEREAS, inspection was carried out by CPCB during July 21<sup>st</sup> and 23<sup>rd</sup> 2021 and it was found that Vapour guard for nozzle were found damaged at following 3 ROs:

- 1) M/s. Bala Sai Narayana, Bharat Petroleum Dealers, No.3, Indira Nagar, AgaramMain Road, #Indiranagar, Selayur, Distt. Chengalpattu Pincode- 600073, Tamil Nadu Agencies,
- 2) M/s. Om Sakthi Service Station, Bharat Petroleum Dealers, No.15,Medavakkam Main Road, Ullagaram, #, Chennai, Distt. Chennai,Pincode - 600091, Tamil Nadu, and,
- 3) M/s. Radha Agencies, Bharat Petroleum Dealers, 75 GST Road, Tambaram, no 62, Tambaram, Chennai, 600045

WHEREAS, VRS was not found functional at retail outlet M/s. Radha Agencies, Bharat Petroleum Dealers, 75 GST Road, Tambaram, no 62, Tambaram, Chennai, 600045;

WHEREAS, out of 13 Retail Outlets, VRS stage 1 B was yet to be installed at following 02 retail outlets:

1) M/s. Balasubramanian Auto Diesel Center, 109 GST Road, Vandallur, Chengalpattu, District-600 048

2) M/s Sarath fuels, Bharat Petroleum Dealers, 100 ft. road, Velachery, Chennai, 600042

WHEREAS, above status indicated submission of false information by M/s. BPCL;

NOW THEREFORE, in view of above and in exercise of power vested under Section 5 of Environment (Protection) Act, 1986, Notice is hereby served to M/s. BPCL to Show Cause as to why operation of following BPCL Retail outlets should not be closed down:

1) M/s. Radha Agencies, M/s. Balasubramanian Auto Diesel Center

2) M/s. Balasubramanian Auto Diesel Center, 109 GST Road, Vandallur, Chengalpattu, District-600 048

3) M/s Sarath fuels, Bharat Petroleum Dealers, 100 ft. road, Velachery, Chennai, 600042

M/s BPCL shall further explain why Vapour guard for nozzle were not maintained at abovementioned Retail Outlets;

M/s. BPCL is hereby given opportunity to file its reply to above notice within 48 hours of receipt of this Notice failing which action will be initiated for closure of the petrol pumps.

(Naresh Pal Gangwar)  
Chairman





SPEED POST and E-MAIL

B-33014/30/2013/AQM

August 12, 2021

To,

The Member Secretary,  
State Pollution Control Boards/Pollution Control Committees  
(List enclosed)

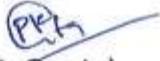
Sub.: Verification of installation and functioning of Vapour Recovery Systems in petrol refueling stations located in 46 million plus cities- reg.

Sir,

It is to inform that CPCB in 2016 had issued directions under Section 5 of the Environment (Protection) Act, 1986 to Oil Marketing Companies for installation of VRS in petrol pumps selling more than 300 KLPM and located in 46 million plus cities. OMCs have reported completion of VRS installation in majority of petrol pumps located in 46 million plus cities (list enclosed).

In view of the above, it is requested to verify installation and functioning of VRS at petrol pumps as per the enclosed list, falling under the respective state/UT and submit status report to CPCB by September 30, 2021.

Yours faithfully,

  
(P.K. Gupta)  
Head-AQM

As per list:

1.	The Member Secretary Andhra Pradesh State Pollution Control Board D. No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalmvari Street, Kasturibaipet, Vijayavada-520010	2.	The Member Secretary Bihar State Pollution Control Board Parivesh Bhawan, Plot No.N-B/2, Patliputra Industrial Area Patna-800023
3.	The Member Secretary Chhattisgarh Environment Conservation Board Paryavas Bhawan, North Block Sector-19 Naya Raipur – 492 099 Chhattisgarh	4.	The Member Secretary Gujarat State Pollution Control Board Sector 10-A, Gandhi Nagar – 382043 Gujarat
5.	The Member Secretary Haryana State Pollution Control Board C-11, Sector 6, Panchkula, Haryana 134109 Haryana	6.	The Member Secretary J&K State Pollution Control Board, Parivesh Bhawan, Forest Complex, Gladni, Narwal, transport Nagar, Jammu (J&K)
7.	The Member Secretary Jharkhand State Pollution Control Board T.A Building, HEC Campus, P.O. Dhurwa Ranchi – 834004 Jharkhand	8.	The Member Secretary Karnataka State Pollution Control Board Parisara Bhavan, 4 <sup>th</sup> & 5 <sup>th</sup> floors Church Street, Bangalore – 560 001 Karnataka
9.	The Member Secretary Maharashtra State Pollution Control Board Kalpataru Point, 3 <sup>rd</sup> & 4 <sup>th</sup> floors Sion Matunga Scheme Road No. 6 Opp. Cine Planet, Sion Circle, Sion (E), Mumbai 400 022, Maharashtra	10.	The Member Secretary Madhya Pradesh State Pollution Control Board Paryavaran Parisar, E-5 Arera Colony Bhopal – 462016 Madhya Pradesh
11.	The Member Secretary Punjab State Pollution Control Board Nabha Road, ITI Rd, Adarsh Nagar, Prem Nagar, Patiala - 147001 Punjab	12.	The Member Secretary Rajasthan State Pollution Control Board A-4 Institutional Area, Jhalane Dungri Jaipur – 302004 Rajasthan
13.	The Member Secretary Tamil Nadu State Pollution Control Board No. 76, Mount Salai, Guindy, Chennai - 600032 Tamil Nadu	14.	The Member Secretary Telangana State Pollution Control Board Paryavaran Bhavan A-3, Industrial Estate, Sanath Nagar, Hyderabad – 500 018 Telangana
15.	The Member Secretary Uttar Pradesh State Pollution Control Board 3 <sup>rd</sup> floor, PICUP Bhavan, Vibhuti Khand, Gomti Nagar, Lucknow – 226010 Uttar Pradesh	16.	The Member Secretary West Bengal State Pollution Control Board Paribesh Bhavan Building, No.10-A, Block –LA, Sector 3, Salt Lake City, Kolkata – 700 091, West Bengal
17.	The Member Secretary Delhi Pollution Control Committee, Government of N.C.T. Delhi 4th Floor, ISBT Building, Kashmere Gate,Delhi-110006		

